

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 242/TT/2021

Date: 23.11.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD to 31.3.2024 for Asset-1: ±800kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between the Western Region (Raigarh, Chattisgarh) and the Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) – Scheme #1: Raigarh - Pugalur 6000MW HVDC System” in the Southern Regional grid.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 7.12.2021:

2019-24 period

- a) The Petitioner has submitted that the anticipated Commercial Operation Date (COD) of the instant asset is 30.10.2021. Confirm whether the asset is put under commercial operation. If yes, submit the relevant documents such as CEA energisation certificate, RLDC charging certificate, CMD certificate, self-declared COD letter, etc for actual COD and revised tariff forms. If no, submit the revised tariff forms based on the anticipated COD and detailed reasons for further delay in form-12.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the asset.
- c) The Petitioner has submitted that the cost certificate has been prepared by considering the anticipated COD of 30.9.2021 and the tariff is claimed/ calculated from the anticipated COD of 30.10.2021. Submit the revised forms as per actual COD/ anticipated COD.

- d) IDC statement showing the total IDC amount in excel format for the asset.
- e) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets, if any.
- f) Methodology adopted and source for rate of exchange used in computation of IDC in case of foreign loans, if any.
- g) The actual capital cost should be compared with the benchmark cost as per specified by the Commission and any variation in capital cost, to be explained.
- h) Detailed justification for time over-run for the asset.
- i) Legible copies of Auditor Certificate for the asset.
- j) Confirm whether additional ACE is expected beyond 2023-24.

Forms

- k) Provide flow of liabilities statement as per Annexure-I attached herewith for the asset.
 - l) Form 12 for the asset.
2. Confirm that the instant asset is currently in use.
 3. Confirm whether the asset under the instant Transmission Scheme is completed and whether it is covered under the instant petition.
 4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

